

DIVISION BENCH
COURT - II

P-114

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/178(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS ISWARI PRASAD TANTIA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Alisha Kar, Adv.] For the Financial Creditor

Ms. Smriti Das, Adv.]

Ms. Mahuya Ghosh, Adv.]

Ms. Urimila Chakraborty, Adv.] For the Respondent/ Personal Guarantor

Mr. R. N. Ghose, Adv.]

ORDER

1. Ld. Counsel for the parties present.
2. Last opportunity is given to the Ld. Counsel for the Financial Creditor to provide the proof of service in form of notice under Rule 7(1) as contained in Page 128 of Annexure E to the petition. Failing which an appropriate order would be passed to the petition.
3. List the matter on **22.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**